

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 292 OF 2014 &
IA NOS. 25 OF 2015, 216 OF 2016 & 419 of 2017**

Dated: 16th March 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gujarat Gas Company Ltd.

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra
Ms. Raveena Dhamija
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Ms. Sumit Kishore for R-1

Ms. Rimali Batra
Ms. Tamanna Goyal for R-2

ORDER

IA NO. 419 OF 2017

(Application for submitting missing/legible copy of documents)

Heard learned counsel, Ms. Rimali Batra appearing for Respondent No. 2 and the learned counsel, Mr. Apoorva Misra, appearing for the Appellant.

During the course of submissions, the learned counsel appearing for the appellant submitted that he is ready to submit copies of missing / legible documents to the Registry within a period of three weeks, i.e. on or before 06.04.2018 (as they are confidential documents).

Submission made by the learned counsel appearing for the appellant, as stated above, is placed on record.

Registry is directed to keep all the documents in sealed cover until further orders.

APPEAL NO. 292 OF 2014

List this matter on **11.05.2018**, as agreed by the learned counsel appearing for both the parties.

(Justice N. K. Patil)
Judicial Member

tpd/kt

(B. N. Talukdar)
Technical Member (P&NG)